

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.245/04

Thursday this the 24 th day of August 2006.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER**

B.Parameswaran Nair,
S/o Bhaskaran Nair,
Ayiroot Thittayil Veedu,
Perumkuzhi Desom,
Azhoor Village,
Thiruvananthapuram District. Applicant

(By Advocate Shri M.R.Rajesh)

Vs.

1. Union of India, represented by
the Secretary to Government of India,
Department of Posts and Telegraphs,
Central Secretariat, New Delhi.
2. The Director of Postal Service (HQ Region),
Department of Posts, India, Office of
the Chief Postmaster General, Kerala Circle,
Thiruvananthapuram – 695 033. Respondents

(By Advocate Shri P.A.Aziz, ACGSC)

The application having been heard on 24.8.2006
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter was taken up, none appeared for the applicant. Counsel for applicant has been absent on 28.6.06, again on 14.7.06 and 31.7.06. We are of the view that the applicant does not wish to prosecute his case. Hence, the O.A. is dismissed for non-prosecution. No costs.

Dated the 24th August, 2005


K.B.S. RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN